

इस राशि का पुनः निर्धारण करेगी;
और

(ग) यदि नहीं, तो इसका क्या कारण है ?

गृह मंत्रालय में उपमंत्री (श्री एफ० एच० मोहसिन) (क) स्वतन्त्रता सेनानियों की पेंशन योजना 1972 में बनाई गई थी और 15 अगस्त, 1972 से शुरू हुई। योजना के अधीन न्यूनतम पेंशन उस समय निर्धारित की गई थी।

(ख) और (ग) स्वतन्त्रता सेनानियों को पेंशन, उन स्वतन्त्रता सेनानियों के लिए एक प्रकार की आर्थिक सहायता है, जिन्हे इमकी आवश्यकता है और यह रहनमहन के खर्च में सम्बद्ध नहीं है। पेंशन की मात्रा निर्धारित करते समय स्वतन्त्रता सेनानी की पारिवारिक परिस्थितियों, सामान्य स्वास्थ्य और राजनैतिक उत्पीड़न की मात्रा इत्यादि बातों पर विचार किया जाता है। इस समय न्यूनतम पेंशन की राशि के पुनर्निर्धारण का कोई प्रस्ताव नहीं है।

Applications for Grant of pension to Freedom Fighters

3235. SHRI MAHDEEPAK SINGH SHAKYA: Will the Minister of HOME AFFAIRS be pleased to state.

(a) whether a large number of applications of the freedom fighters are pending in various States for the last 8 months to 1 year ;

(b) whether the approval of the said applications has been kept pending in spite of the fact that the local legislators have also written about it; and

(c) if so, the number of application pending in Uttar Pradesh, the reasons for which they have been kept pending and the time by which these applications would be accep-

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN). (a) to (c). Under the Central Pension Schemes, the applicants are required to send one copy of the application to the Central Government and another to the State Government / Union Territory to which they belong. If the application sent to the Centre meets the basic requirements of the scheme, the pension is sanctioned provisionally and the freedom fighter starts receiving the pension. On receipt of State Govt U. T. Admn. report the provisional payment order is confirmed. The delay in State U.T. report does not hold up the orders provided the application is complete.

No information is, however, available regarding the number of applications pending with the various State Governments including Uttar Pradesh.

Memorandum from All India Indian Oxygen and Acetylene Employees Federation, Calcutta

3236 SHRI INDRAJIT GUPTA Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether Government have received a memorandum date 15th February, 1973 submitted by the All India Indian Oxygen and Acetylene Employees Federation, Calcutta demanding *inter alia* nationalisation of Indian Oxygen Limited;

(b) if so, whether Government have considered the demand, and

(c) the action taken thereon?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM): (a) No, Sir.

(b) and (c). Does not arise.